

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Judicial Administration Section) Civil Secretariat
(Srinagar/Jammu)

Subject:-Setting up of Four Fast Track Special Courts for trial of pending rape and POCSO Act cases.

Reference:- 1. Administrative Council Decision No.107/16/2020 dated 27.08.2020.
 2. Letter No.3202/GS dated 29.07.2020 of Registrar General, J&K High Court.

GOVERNMENT ORDER NO:2333 -JK(LD) OF 2020
D A T E D: 03 - 09 - 2020

In partial modification to Government Order No.2232-JK LD(A) of 2020 dated 20.03.2020, it is hereby ordered that the seats of four Fast track Courts (of the rank of District and Sessions Courts) established vide aforesaid Government Order shall be as per details given below:-

S.No.	Courts	Seat/Headquarter
1.	Fast Track Court (POCSO cases)	Srinagar
2.	Fast Track Court (POCSO cases)	Jammu
3.	Fast Track Court (cases against women including rape cases)	Kulgam
4.	Fast Track Court (cases against women including rape cases)	Ramban

This issues in consultation with the Hon'ble High Court.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: LD(A)2013/1

Copy to the:-

Dated: 03 -09-2020

1. Financial Commissioner, Finance Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

o/c
07/09/20
Achal Sethi

3. Commissioner/Secretary to Government, General Administration Department.
4. Registrar General, J&K High Court, Srinagar. This is with reference to his letter No.3202/GS dated 29.07.2020.
5. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Srinagar.
6. Director, Archeology, Archives and Museums, J&K, Srinagar.
7. Government Order File.
8. Concerned File.

Ashish Gupta
04.09.20.

(Ashish Gupta)
Deputy Legal Remembrancer

Ashish Gupta
04.09.2020